

**GOVERNMENT OF NCT OF DELHI
DEPARTMENT OF TRADE & TAXES
VYAPAR BHAWAN, NEW DELHI
(ADMINISTRATION BRANCH)**

No.F.III/7/T&T/Misc./2000/Estt./5532-5536

Dated: 06.08.2010

ORDER

I am directed to convey that consequent upon relieving of Sh. B.L. Sharma, Additional Commissioner (T&T) and in partial modification of earlier work allocation orders of this Department, the work amongst the Addl/Jt. Commissioners is allocated as under:-

S. N.	Name & Designation	Work Allocation
1.	Sh. Rakesh Bhatnagar, Addl. Commissioner	(i) Appeals and Revisions of the pecuniary limit from Rs. 50 K to Rs. 15 Lac under DST Act and CST Act pertaining to Zone-X & KCS (ii) Objections hearing under the DVAT Act, 2004 from the pecuniary limit of Rs. 50 K to Rs. 15 Lac pertaining to Zone-IV, V & KCS (iii) CFC (iv) CRC (v) L&J
2.	Sh. K. Mahesh, Addl. Commissioner	(i) Administrative work pertaining to Zone-I (ii) Appeals and Revisions of the pecuniary limit from Rs. 50 K to Rs. 15 Lac under DST Act and CST Act pertaining to Zone-III, IV & VII. (iii) Objections hearing under the DVAT Act, 2004 from the pecuniary limit of Rs. 50 K to Rs. 15 Lac pertaining to Zone-II, VI & Spl. Zone (iv) External Relations Cell (v) Training (vi) GST Implementation Cell (vii) Recovery & Collection (viii) Refund Branch (ix) FM (Caretaking) (x) Internal Audit Cell (xi) Library
3.	Sh. S.K. Singh, Addl. Commissioner	(i) Administrative work pertaining to Zone-VII (ii) Appeals & Revision of the pecuniary limit up to Rs. 50,000/- under DST Act and CST Act pertaining to Zone-I & V (iii) Objections hearing under the DVAT Act, 2004 of the pecuniary limit up to Rs. 50,000/- pertaining to Zone-II, III, IV, V & VI (iv) R & I (v) Operations

S. N.	Name & Designation	Work Allocation
		(vi) Form Branch (vii) P.R. Branch (viii) Vigilance Branch
4.	Smt. Ranjana Deswal, Jt. Commissioner	(i) Administrative work pertaining to Zone-VIII (ii) Appeals & Revision of the pecuniary limit up to Rs. 50,000/- under DST Act and CST Act pertaining to Zone-II (iii) Objections hearing under the DVAT Act, 2004 of the pecuniary limit up to Rs. 50,000/- pertaining to Zone-IX (iv) Spl. Zone (WCT)

This issues with the prior approval of the Commissioner, Trade & Taxes.

(T.N. Meena)
VATO (Admn.)/H.O.O.